GOVERNMENT OF INDIA CIVIL AVIATION LOK SABHA

UNSTARRED QUESTION NO:1483 ANSWERED ON:21.07.2014 RECOVERY OF AIRPORT USAGE FEES Kateel Shri Nalin Kumar

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether certain private airlines have not paid airport usage fees to the Airport Authority of India (AAI) during the last three years and the current year;

(b) if so, the details thereof along with the amount due to AAI as a result thereof, airline-wise;

(c) whether AAI proposes to charge penal interest for delay in payment of airport usage fees;

(d) if so, the details thereof along with the amount likely to be collected by way of penal interest; and

(e) the action taken or proposed to be taken by AAI to recover its dues from such airlines?

Answer

Minister of State in the Ministry of CIVIL AVIATION (Shri G. M. Siddeshwara)

(a) & (b) : Yes, Madam. The details of dues of major private airlines are as under;

Airlines (Rs. In crores) 31.03.2012 31.03.2013 31.03.2014 Apr-June 2014 Spice Jet 44.16 77.30 132.45 110.86 Jet Group 140.88 102.39 68.07 93.07 Kingfisher 197.81 202.48 172.69 172.69

(c) : Interest on delayed charges is levied by Airports Authority of India (AAI) @ 12% per annum on traffic charges as per its approved credit policy.

(d): The total amount of penal interest raised on the defaulting parties works out to Rs.115 crores approx.

(e): The dues are monitored on regular basis and in case of delay, AAI issues notice to the Airlines to settle the dues. Penal interest is being charged on account of delay in the settlement of the bills. In respect of Kingfisher, which has closed its operations court case has been filed in the High Court of Mumbai. Security deposit is being taken from the private airlines and in cases where delay persists, besides en-cashing the security deposit, the defaulting airlines are put up on cash and carry basis.